

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:57  
ANSWERED ON:21.02.2006  
ENLISTING OF TRIBES IN ST LIST  
Sarman Dr. Arun Kumar

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) Whether any requests have been pending with the Government from various State Governments particularly Assam to enlist some tribes in the ST list;
- (b) If so, the details thereof, including the names of such tribes;
- (c) Whether any decision has been taken in respect of the tribes fulfilling the criteria for getting enlisted in the ST list; and
- (d) If so, the details in this regard ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (P. R. KYNDIAH)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 57 BY Dr. ARUN KUMAR SARMA FOR ANSWER ON 21.02.2006 REGARDING ENLISTING OF TRIBES IN ST LIST

(a) & (b) This Ministry has received requests from various State Governments including Assam and from other sources for enlisting of certain communities in the Scheduled Tribes list, the number of which is included in the annexure. Communities are not considered as scheduled tribes until they are included in the schedule.

(c) & (d) In order to ensure that only genuine cases are taken up for inclusion in the list of Scheduled Tribes, the modalities approved for inclusion require reports from three independent agencies namely, the concerned State Government/UT Administration, the Registrar General of India and the National Commission for Scheduled Tribes, about the fulfillment of the stipulated criteria by the community concerned. Only those proposals which have been agreed to by all the above three agencies are taken up for inclusion through amending legislation. Following this procedure in the latest amendment, viz Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002, 142 modifications in the list of Scheduled Tribes of 20 States has been carried out and the remaining proposals have been processed as per the modalities approved for deciding such claims.

Annexure

STATEMENT REFERRED IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 57 BY Dr. ARUN KUMAR SARMA FOR ANSWER ON 21.02.2006 REGARDING ENLISTING OF TRIBES IN ST LIST

State Wise Number of Proposals

S.NO. STATE/UT NO OF PROPOSALS

1	Andhra Pradesh	95
2	Arunachal Pradesh	24
3	Assam	113
4	Andaman & Nicobar Islands	2
5	Bihar	35
6	Jharkhand	43
7	Chandigarh	17
8	Delhi	1
9	Dadra & Nacjar Haveli	3
10	Daman Diu	2
11	Goa	13
12	Gujarat	14
13	Haryana	4
14	Himachal Pradesh	14
15	Jammu & Kashmir	11
16	Karnataka	54

17	Kerala	59
18	Lakshadweep	1
19	Madhya Pradesh	35
20	Chattisgarh	11
21	Manipur	28
22	Vleqhalaya	17
23	Maharashtra	90
24	Mizoram	7
25	Naqaland	24
26	Orissa	88
27	Pondicherry	11
28	Punjab	13
29	Rajasthan	18
30	Sikkim	8
31	Tamil Nadu	70
32	Tripura	12
33	Uttar Pradesh	37
34	Uttranchal	22
35	West Bengal	20

Total 1016

Caste/Community wise data on representation was not maintained.